Date: May 19, 2025

C2R/2025-26/05

The Reserve Bank had, on <u>December 19, 2023</u>, issued guidelines relating to investment by the regulated entities (REs) in Alternative Investment Funds (AIFs), with the objective of addressing certain concerns relating to possible evergreening through this route. Subsequently, certain clarifications were issued vide <u>circular dated March 27, 2024</u>. On a review, it is observed that the regulatory measures undertaken by the Reserve Bank have brought financial discipline among the REs regarding their investment in AIFs. Meanwhile, SEBI has also issued guidelines requiring inter alia specific due diligence with respect to investors and investments of the AIFs, to prevent facilitation of circumvention of regulatory frameworks. In view of these developments, the Reserve Bank of India has issued the <u>revised draft Directions</u> today for public consultation.

Additional comments or any attachments may also be submitted by email at <u>feedbackcrg@rbi.org.in</u>

Last date for submission of comments is June 08, 2025.

Draft Directions: PDF (206.75 KB)